

(18)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD  
\*\*\*

O.A. 1379/95.

Dt. of Decision : 16-11-95.

U. Venkateswarlu

.. Applicant.

vs

1. The Chief General Manager(Telecom),  
A.P.Circle, Door Sanchar Bhavan,  
Nampally Station Road, Hyderabad.
2. The General Manager,(Telecom),  
Guntur, Guntur Dist.
3. The Telecom District Engineer,  
Prakasam District, Ongole.
4. The Sub-Divisional Officer(Telecom)  
Prakasam District, Ongole.

.. Respondents.

Counsel for the Applicant : Mr. P. Sridhar Reddy

Counsel for the Respondents. : Mr. N.R.Devaraj, Sr.CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN  
THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

To

1. The Chief General Manager(Telecom)  
A.P.Circle, Door Sanchar Bhavan,  
Mampally Station Road, Hyderabad.
2. The General Manager(Telecom)  
Guntur, Guntur Dist.
3. The Telecom Dist.Engineer,  
Prakasam Dist, Ongole..
4. The Sub Divisional Officer(Telecom)  
Prakasam Dist. Ongole.
5. One copy to Mr.P.Sridhar Reddy, Advocate, CAT.Hyd.
6. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.
7. One copy to Library, CAT.Hyd.
8. One spare copy.

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ORDER

As per Hon'ble Shri R. Rangarajan, Member(Admn)

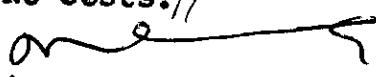
Heard Shri P.Sridhar Reddy, learned Counsel for the applicant and Shri N.R. Devraj, learned Standing Counsel for the respondents.

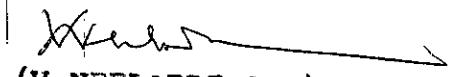
2. The applicant in this OA was engaged as a casual mazdoor from 1.8.1979 under respondent No.4 and he was discharged on 30.4.1985. The details of his engagement particulars from 1.8.79 to 30.4.85 are indicated in para 6(i) of the OA. This application was filed by the applicant for a direction to the respondents to re-engage him and consider his case for regularisation.

3. As the applicant has been dis-engaged way back in 1985, the long period of his absence cannot be condemned. However, he has put in over six years casual service and hence, acquired sufficient knowledge in regard to the working of the department. Hence, his service as a casual mazdoor, if he is re-engaged, will be more useful <sup>Comparing</sup> ~~comparing to~~ ~~engaging~~ of freshers from outside market.

4. In the result, the following ~~directions~~ "The applicant should be re-engaged if there is work in preference to freshers from the open market in the unit from which he was retrenched last. If in pursuance of this order he is going to be re-engaged, none who is already in service will be ~~discharged~~."

5. The OA is ordered accordingly at the admission stage.  
No costs.//

  
(R.RANGARAJAN)  
Member (Admn)

  
(V.NEELADRI RAO)  
Vice Chairman

Dated: The 16th November, 1995

Dictated in the Open Court

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELABRIHOO  
VICE CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN :M(A)

DATED: 16-11-1995

ORDER/JUDGMENT

M.A./R.A./C.A.No.

O.A.No.

in

1379/95

T.A.No.

(W.P.No.

Admitted and Interim directions  
Issued.

Allowed.

Disposed of with directions.

Dismissed. *at the adjourn*

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

p.v.m.

